

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 9.5.96.

OA 236/96

Bal Kishan and Veerender Singh ... Applicants

Versus

Union of India and others ... Respondents

CORAM:

HON'BLE MR. GOFAL PRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Applicants ... Mr. N.K. Gautam

For the Respondents ...

O R D E R

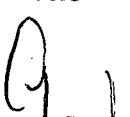
PER HON'BLE MR. GOFAL PRISHNA, VICE CHAIRMAN

Applicants, Bal Kishan and Veerender Singh, in this application u/s 19 of the Administrative Tribunals Act, 1985, have mainly prayed for a direction to the respondents not to revert them if they do not pass the type test, conducted on 22.3.96, as also for a direction to the respondents to take their type test after providing training facilities to them.

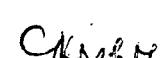
2. We have heard the learned counsel for the applicants and have perused the records.

3. The counsel for the applicants has stated before us that the applicants have already been reverted from the post of Accounts Clerk grade Rs.950-1500 to that of Jamadar grade Rs.775-1075. Since the applicants have already been reverted, they may make an appeal in terms of the provisions contained in Rule 18(v)(b) of the Railway Servants (Discipline and Appeal) Rules, 1966 to the concerned appellate authority within a period of one month from the date of this order and if the same is made, respondent No.2 is directed to decide it on merits through a speaking order within a period of two months from the date of receipt thereof.

4. The OA is decided accordingly at the stage of admission.


(O.P. SHARMA)

MEMBER (A)


(GOFAL PRISHNA)

VICE CHAIRMAN